

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 01/81 SCHEDULED TO BE HELD ON 10.04.2012 BUT ACTUALLY HELD ON 23.04.2012.

The Meeting No. 01/81 of Norms Committee-II was held on 23.04.2012 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri Gajraj Singh, Sr. D.O.	DHI
2.	Shri. S.K.Jain, D.O.	DIPP
3.	Shri K.K Funda, A.D.	MSME
4.	Shri Parveen Sharma, Dy. DG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:22.05.2012
	Decision : NC observed that comments of MNRE is awaited and decided to send a reminder to MNRE to expedite comments. The case stands deferred and to be relisted on 22.05.2012.			

2	Case No.:17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:22.05.2012
	Decision : NC observed that comments of SCOMET division has been received and Committee decided to send a letter to firm to submit a copy of SCOMET licence . The case stands deferred and to be relisted on 22.05.2012.			

3	Case No.:28/29/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00271/AM11/	RLA File :05/23/040/00228/AM10/	Lic.No/Date:0510261741 06.04.2010	Defer Date:
	Decision : NC decided to ratify the norms of above authorization as per written comments of DIPP vide U.O. dated 23.04.2012:- - Net weight of export products at Sl. No. 1 , 2 & 3 may be specified as 10282 MT, 87.685 MT and 6929.465 MT respectively. - Words "Insulation Coating Thickness: 90 MM" may be suffixed with description of export products at Sl. No. 1, 2 & 3. - Quantity of import items at Sl. No. 1 may be allowed as applied for i.e. 9648 MT inclusive of 5% wastage taking clue from SION C-593. - Quantities of import items from Sl. No. 2 to 5 may be allowed as applied for taking clue from SION C-593. - Quantities of import items at Sl. No. 6 & 9 may be allowed as applied for. - Quantity of import item at Sl. No. 7 may be allowed as applied for on net to net basis. - Quantity of import item at Sl. No. 8 may be allowed as 74136 Mtrs. (185.502 MT) on net to net basis. - Quantity of import item at Sl. No. 10 may be allowed as 1.85 MT. - Quantities of import items at Sl. No. 11, 12 & 13 may be allowed as 312.2 MT, 48 MT & 468.5 MT respectively inclusive of 10 % wastage. - Quantity of import items at Sl. No. 14 may be allowed as applied for i.e. 83 MT inclusive of 5% wastage taking clue from SION C-593. - Quantities of import items at Sl. No. 15 & 16 may be allowed as 0.327 MT & 0.396 MT respectively taking clue from SION C-593. "UOM" of import item at Sl. No. 17 may be corrected as "Number". - Quantities of import items at Sl. No. 17 & 18 may be allowed as applied for taking clue from SION C-593. - Quantities of import items at Sl. No. 19 & 22 may be allowed as applied for.			

15.	Quantity of import item at Sl. No. 20 may be allowed as applied for on net to net basis.
16.	Quantity of import item at Sl. No. 21 may be allowed as 576 Mtrs. (14.41 MT) on net to net basis.
17.	Quantity of import item at Sl. No. 23 may be allowed as 0.015 MT.
18.	Quantities of import items at Sl. No. 24, 25 & 26 may be allowed as 2.41 MT, 0.373 MT & 3.63 MT respectively inclusive of 10 % wastage.
19.	Quantity of import items at Sl. No. 27 may be allowed as applied for i.e. 6675 MT inclusive of 5% wastage taking clue from SION C-593.
20.	Quantities of import items from Sl. No. 28 to 31 may be allowed as applied for taking clue from SION C-593.
21.	Quantity of import item at Sl. No. 32 may be allowed as applied for.
22.	Quantity of import item at Sl. No. 33 may be allowed as applied for on net to net basis.
23.	Quantity of import item at Sl. No. 34 may be allowed as 38256 Mtrs. (95.724 MT) on net to net basis.
24.	"UOM" of import item at Sl. No. 35 may be corrected as "Meter".
25.	Quantity of import item at Sl. No. 35 may be allowed as applied for.
26.	Quantity of import item at Sl. No. 36 may be allowed as 0.96 MT.
27.	Quantities of import items at Sl. No. 37, 38 & 39 may be allowed as 161.1 MT, 24.79 MT & 241.6 MT respectively inclusive of 10 % wastage.
R/A may take suitable consequential action accordingly.	

4	Case No.:7/17/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00100/AM11/	RLA File :07/24/040/00115/AM11/	Lic.No/Date:0710072960 15.07.2010	Defer Date:
	Decision : The written comments of MNRE vide U.O. No. 30/44/2011-12/NSM dated 02.04.2012 have been received. The Committee decided to ratify the norms as under:-			
	The wastage is limited to maximum of 2%. However, the quantity would be on net to net basis in respect of the items where the firm has not claimed any wastage. R/A may take suitable consequential action accordingly.			

5	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date: 1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:22.05.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 22.05.2012.			

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Case No.:13/50/81-ALC2/2010	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
HQ File :01/81/050/00559/AM11/	RLA File :07/24/040/00470/AM11/	Lic.No/Date:0710077559 24.02.2011	Defer Date:
Decision : The written comments of MNRE vide U.O. No. 30/40/2011-12/NSM dated 14.03.2012 have been received. The Committee decided to ratify the norms as under:- The wastage is limited to maximum of 2%. However, the quantity would be on net to net basis in respect of the items where the firm has not claimed any wastage.			
R/A may take suitable consequential action accordingly.			

7	Case No.:16/50/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00562/AM11/	RLA File :05/23/040/00336/AM11/	Lic.No/Date:0510284584 24.02.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

8	Case No.:7/9/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00057/AM12/	RLA File :11/24/040/00065/AM11/	Lic.No/Date:1110024364 23.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above authorization as per written comments of DIPP vide U.O. dated 23.04.2012:-			
	1. Net weight of export products from Sl. No. 1 to 7 may be specified as 46 MT, 16.80 MT, 46.20 MT, 124 MT, 46 MT, 58 MT & 115 MT respectively. 2. Words " 11 KV" may be suffixed with the description of export products at Sl. No . 1, 5 & 6. 3. Words " 3.3 KV" may be suffixed with the description of export products at Sl. No . 2, 3 & 7. 4. Words " 2.3 KV" may be suffixed with the description of export product at Sl. No. 4. 5. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 221 MT inclusive of a wastage of 16.8 % after 1/3rd recovery. 6. Import items at Sl. No. 2, 3, 4, 6, 7 & 8 put together may be allowed within 5 % of FOB value of exports.			

7. Quantity of import item at S.No. 5 may be allowed as 29.036 MT inclusive of a wastage of 1%.
8. Import item at Sl.No. 9 may be allowed as 2 Nos. (0.32 MT) on net to net basis with accountability clause.
R/A may take suitable consequential action accordingly.

9	Case No.:11/16/81-ALC2/2011	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00112/AM12/	RLA File :07/24/040/00557/AM11/	Lic.No/Date:0710078770 26.04.2011	Defer Date:22.05.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(40)/2012 TSW(B)/121 dated 02.04.2012 :- (i) Specific end use of Export Product. (ii) Sl. No. 11 of SDL for each export product separately. (iii) Quantity of Steel Pins in numbers. The case stands deferred and to be re-listed on 22.05.2012.			

10	Case No.:18/9/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00068/AM12/	RLA File :04/24/040/00015/AM12/	Lic.No/Date:0410123662 29.04.2011	Defer Date:22.05.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 22.05.2012.			

11	Case No.:3/16/81-ALC2/2011	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00104/AM12/	RLA File :31/24/040/00009/AM12/	Lic.No/Date:3110048056 10.05.2011	Defer Date:22.05.2012
	Decision :NC observed that reply of the firm has been received and being forwarded to DOT. . The case stands deferred and to be relisted on 22.05.2012.			

12	Case No.:3/9/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00053/AM12/	RLA File :05/23/040/00060/AM12/	Lic.No/Date:0510291080 19.05.2011	Defer Date:22.05.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to MOS. The case stands deferred and to be relisted on 22.05.2012.			

13	Case No.:5/9/81-ALC2/2011	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00055/AM12/	RLA File :03/95/040/00951/AM11/	Lic.No/Date:0310631890 19.05.2011	Defer Date:22.05.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 22.05.2012.			

14	Case No.:13/9/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00063/AM12/	RLA File :31/83/040/00021/AM12/	Lic.No/Date:3110048214 23.05.2011	Defer Date:22.05.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 22.05.2012.			

15	Case No.:27/16/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM12/	RLA File :03/94/040/00142/AM12/	Lic.No/Date:0310632382 23.05.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

16	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
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	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:22.05.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 22.05.2012.			
17	Case No.: 10/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00111/AM12/	RLA File :04/24/040/00050/AM12/	Lic.No/Date:0410124484 30.05.2011	Defer Date:22.05.2012
	Decision : NC observed that the case is under examination DHI. The case stands deferred and to be relisted on 22.05.2012.			
18	Case No.: 13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:22.05.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIT. The case stands deferred and to be relisted on 22.05.2012.			
19	Case No.: 32/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00134/AM12/	RLA File :04/24/040/00057/AM12/	Lic.No/Date:0410124485 30.05.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			
20	Case No.: 1/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00102/AM12/	RLA File :04/24/040/00063/AM12/	Lic.No/Date:0410124736 08.06.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			
21	Case No.: 2/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00103/AM12/	RLA File :04/24/040/00061/AM12/	Lic.No/Date:0410124737 08.06.2011	Defer Date:22.05.2012
	Decision : NC observed that the case is under examination DHI. The case stands deferred and to be relisted on 22.05.2012.			
22	Case No.: 23/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00125/AM12/	RLA File :04/24/040/00076/AM12/	Lic.No/Date:0410124956 15.06.2011	Defer Date:22.05.2012
	Decision : NC observed that the case is under examination DHI. The case stands deferred and to be relisted on 22.05.2012.			
23	Case No.: 19/16/81-ALC2/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00121/AM12/	RLA File :03/95/040/00155/AM12/	Lic.No/Date:0310636999 17.06.2011	Defer Date:22.05.2012
	Decision : NC decided to send a copy of reply to MSME for examination and comments. The case stands deferred and to be re-listed on 22.05.2012.			
24	Case No.: 34/16/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00136/AM12/	RLA File :03/95/040/00243/AM12/	Lic.No/Date:0310639849 01.07.2011	Defer Date:22.05.2012
	Decision : NC observed that reply submitted by the firm does not pertain to the abovementioned Advance Authorisation as the description and quantities of export products indicated in the reply do not match with the Advance Authorisation and, therefore, NC decided to send a reminder to firm to submit following information as per written comments of DIPP vide U.O. dated 23.04.2012:- 1. Size of conductors in cables alongwith quantities of cables in Kms. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable			

4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred and to be re-listed on 22.05.2012.

25	Case No.:36/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00138/AM12/	RLA File :05/23/040/00126/AM12/	Lic.No/Date:0510295525 04.07.2011	Defer Date:22.05.2012
	Decision : NC observed that the case is under examination MOS. The case stands deferred and to be relisted on 22.05.2012.			

26	Case No.:25/23/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00205/AM12/	RLA File :03/94/040/00279/AM12/	Lic.No/Date:0310640062 04.07.2011	Defer Date:22.05.2012
	Decision : NC observed that the case is under examination DHI. The case stands deferred and to be relisted on 22.05.2012.			

27	Case No.:10/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00190/AM12/	RLA File :25/24/040/00006/AM12/	Lic.No/Date:2510003290 08.07.2011	Defer Date:22.05.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 22.05.2012.			

28	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:22.05.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 22.05.2012.			

29	Case No.:2/23/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00182/AM12/	RLA File :03/95/040/00105/AM12/	Lic.No/Date:0310643052 19.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.04.2012 as under:- 1. Net empty weight of export product may be specified as 201.45 MT. 2. Import items at Sl. Nos. 1 to 3 & 6 shall be of relevant grade and thickness as contained in the export product. 3. Import item at Sl. No. 5 shall be of relevant grade and shape as contained in the export product. 4. Quantities of import items at Sl. No 1 & 2 may be allowed as 100540 Kgs. & 59750 Kgs. respectively inclusive of a wastage of 5 %. 5. Quantities of import items at Sl. No 3 & 6 may be allowed as 5867 Kgs. & 8907 Kgs. respectively inclusive of a wastage of 3 %. 6. Quantity of import items at Sl. No 4 may be allowed as 24 Nos. (100 Kgs.) on net to net basis. 7. Quantity of import item at Sl. No. 5 may be allowed as 2050 Mtrs. (4270 Kgs.) inclusive of a wastage of 1.51% as claimed by the firm. R/A may take suitable consequential action accordingly.			

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Case No.:18/23/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
HQ File :01/81/050/00198/AM12/	RLA File :07/24/040/00103/AM12/	Lic.No/Date:0710080790 20.07.2011	Defer Date:

Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(30)/2011/TSW(B)/117 dated 02.04.2012 as under:-
Taking clue from SION C-1788 the norms of above AA is ratified as under:-

Export Product : Casing Assembly (Complete Stator 32.3 MW, 10.5 KV) – 01 No. (net weight 33,100 kg)

Import Items :

Sl No.	Items	Quantity recommended	Remarks
1.	Copper Wire Rod/ Cathode	2697 Kg	With 1% wastage
2.	CRNGO Steel Sheet	22,264 Kg	With 30% wastage

3 & 4	Component	As applied by the firm	Net-to-net basis
R/A may take suitable consequential action accordingly.			

31	Case No.:19/23/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00199/AM12/	RLA File :07/24/040/00100/AM12/	Lic.No/Date:0710080789 20.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(30)/2011/TSW(B)/116dated 02.04.2012 as under:-			
	Taking clue from SION C-1788 the norms of above AA is ratified as under:- Export Product : Rotor Complete 32.3 MW, 10.5 KV – 01 No. (net weight 15,900 Kg)			
	Import Items :			

Sl. No.	Itmes	Quantity recommended	Remarks
1.	Copper Bus Bar	2687 kg	With 1% wastage
4.	Prepreg NPBE (Insulating Material)	340 m ²	With 'nil' wastage as applied by the firm
2,3 & 5-7	Component	As applied by the firm	Net-to-net basis

R/A may take suitable consequential action accordingly.

32	Case No.:23/23/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00203/AM12/	RLA File :03/95/040/00300/AM12/	Lic.No/Date:0310643240 20.07.2011	Defer Date:22.05.2012
	Decision : NC observed that reply of the firm has been received and decided to send another letter to firm to submit following additional information :- 1. Quantity of number of circles in r/o input. 2. Quantity of export product in number. The case stands deferred and to be relisted on 22.05.2012.			

33	Case No.:15/23/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00195/AM12/	RLA File :03/95/040/00321/AM12/	Lic.No/Date:0310644438 26.07.2011	Defer Date:22.05.2012
	Decision : NC observed that reply of the firm has been received and decided to send another letter to firm to submit following additional information :- 1. Quantity of number of circles in r/o input. 2. Quantity of export product in number. The case stands deferred and to be relisted on 22.05.2012.			

34	Case No.:44/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00331/AM12/	RLA File :07/24/040/00144/AM12/	Lic.No/Date:0710080997 29.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above authorization on repeat basis as per AA No. 0710080790 dated 20.7.2011 (case no. 18/23/81-ALC2/2011 , M.No. 1/81 dtd 10.4.2012) and as per written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:- Taking clue from SION C-1788 the norms of above AA is ratified as under:-			
	Export Product : Casing Assembly (Complete Stator 32.3 MW, 10.5 KV) – 01 No. (net weight 33,100 kg)			
	Import Items :			

Sl No.	Items	Quantity recommended	Remarks
1.	Copper Wire Rod/ Cathode	2697 Kg	With 1% wastage
2.	CRNGO Steel Sheet	22,264 Kg	With 30% wastage

3 & 4	Component	As applied by the firm	Net-to-net basis
R/A may take suitable consequential action accordingly.			

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Case No.:45/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
HQ File :01/81/050/00332/AM12/	RLA File :07/24/040/00143/AM12/	Lic.No/Date:0710081001 29.07.2011	Defer Date:
Decision : NC decided to ratify the norms of above authorization on repeat basis as per AA No. 0710080790 dated 20.7.2011 (case no. 18/23/81-ALC2/2011 , M.No. 1/81 dtd 10.4.2012) and as per written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:- Taking clue from SION C-1788 the norms of above AA is ratified as under:- Export Product : Casing Assembly (Complete Stator 32.3 MW, 10.5 KV) – 01 No. (net weight 33,100 kg) Import Items :			
SI No.	Items	Quantity recommended	Remarks
1.	Copper Wire Rod/ Cathode	2697 Kg	With 1% wastage
2.	CRNGO Steel Sheet	22,264 Kg	With 30% wastage
3 & 4	Component	As applied by the firm	Net-to-net basis
R/A may take suitable consequential action accordingly.			

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Case No.:47/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved																
HQ File :01/81/050/00334/AM12/	RLA File :07/24/040/00146/AM12/	Lic.No/Date:0710080999 29.07.2011	Defer Date:																
Decision : NC decided to ratify the norms of above authorization on repeat basis as per AA No. 0710080789 dated 20.7.2011 (case no. 19/23/81-ALC2/2011 , M.No. 1/81 dtd 10.4.2012) and as per written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:- Taking clue from SION C-1788 the norms of above AA is ratified as under:- Export Product : Rotor Complete 32.3 MW, 10.5 KV – 01 No. (net weight 15,900 Kg) Import Items : <table><tr><th>Sl. No.</th><th>Itmes</th><th>Quantity recommended</th><th>Remarks</th></tr><tr><td>1.</td><td>Copper Bus Bar</td><td>2687 kg</td><td>With 1% wastage</td></tr><tr><td>4.</td><td>Prepreg NPBE (Insulating Material)</td><td>340 m²</td><td>With ‘nil’ wastage as applied by the firm</td></tr><tr><td>2,3 & 5-7</td><td>Component</td><td>As applied by the firm</td><td>Net-to-net basis</td></tr></table>				Sl. No.	Itmes	Quantity recommended	Remarks	1.	Copper Bus Bar	2687 kg	With 1% wastage	4.	Prepreg NPBE (Insulating Material)	340 m²	With ‘nil’ wastage as applied by the firm	2,3 & 5-7	Component	As applied by the firm	Net-to-net basis
Sl. No.	Itmes	Quantity recommended	Remarks																
1.	Copper Bus Bar	2687 kg	With 1% wastage																
4.	Prepreg NPBE (Insulating Material)	340 m²	With ‘nil’ wastage as applied by the firm																
2,3 & 5-7	Component	As applied by the firm	Net-to-net basis																
R/A may take suitable consequential action accordingly.																			

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Case No.:49/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
HQ File :01/81/050/00336/AM12/	RLA File :07/24/040/00145/AM12/	Lic.No/Date:0710080998 29.07.2011	Defer Date:
Decision : NC decided to ratify the norms of above authorization on repeat basis as per AA No. 0710080789 dated 20.7.2011 (case no. 19/23/81-ALC2/2011 , M.No. 1/81 dtd 10.4.2012) and as per written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:- Taking clue from SION C-1788 the norms of above AA is ratified as under:- Export Product : Rotor Complete 32.3 MW, 10.5 KV – 01 No. (net weight 15,900 Kg) Import Items :			
Sl. No.	Itmes	Quantity recommended	Remarks
1.	Copper Bus Bar	2687 kg	With 1% wastage

4.	Prepreg NPBE (Insulating Material)	340 m ²	With 'nil' wastage as applied by the firm
2,3 & 5-7	Component	As applied by the firm	Net-to-net basis

R/A may take suitable consequential action accordingly.

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Case No.: 42/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status: Approved
HQ File :01/81/050/00329/AM12/	RLA File :07/24/040/00154/AM12/	Lic.No/Date:0710081037 01.08.2011	Defer Date:
Decision : NC decided to ratify the norms of above authorization on repeat basis as per AA No. 0710080790 dated 20.7.2011 (case no. 18/23/81-ALC2/2011 , M.No. 1/81 dtd 10.4.2012) and as per written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:- Taking clue from SION C-1788 the norms of above AA is ratified as under:- Export Product : Casing Assembly (Complete Stator 32.3 MW, 10.5 KV) – 01 No. (net weight 33,100 kg) Import Items :			
Sl No.	Items	Quantity recommended	Remarks
1.	Copper Wire Rod/ Cathode	2697 Kg	With 1% wastage
2.	CRNGO Steel Sheet	22,264 Kg	With 30% wastage
3 & 4	Component	As applied by the firm	Net-to-net basis
R/A may take suitable consequential action accordingly.			

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Case No.: 43/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status: Approved
HQ File :01/81/050/00330/AM12/	RLA File :07/24/040/00160/AM12/	Lic.No/Date:0710081034 01.08.2011	Defer Date:
Decision : : NC decided to ratify the norms of above authorization on repeat basis as per AA No. 0710080789 dated 20.7.2011 (case no. 19/23/81-ALC2/2011 , M.No. 1/81 dtd 10.4.2012) and as per written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:- Taking clue from SION C-1788 the norms of above AA is ratified as under:- Export Product : Rotor Complete 32.3 MW, 10.5 KV – 01 No. (net weight 15,900 Kg) Import Items :			
Sl. No.	Items	Quantity recommended	Remarks
1.	Copper Bus Bar	2687 kg	With 1% wastage
4.	Prepreg NPBE (Insulating Material)	340 m ²	With 'nil' wastage as applied by the firm
2,3 & 5-7	Component	As applied by the firm	Net-to-net basis
R/A may take suitable consequential action accordingly.			

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Case No.: 51/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status: Approved
HQ File :01/81/050/00338/AM12/	RLA File :07/24/040/00155/AM12/	Lic.No/Date:0710081039 01.08.2011	Defer Date:
Decision : : NC decided to ratify the norms of above authorization on repeat basis as per AA No. 0710080790 dated 20.7.2011 (case no. 18/23/81-ALC2/2011 , M.No. 1/81 dtd 10.4.2012) and as per written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:- Taking clue from SION C-1788 the norms of above AA is ratified as under:- Export Product : Casing Assembly (Complete Stator 32.3 MW, 10.5 KV) – 01 No. (net weight 33,100 kg) Import Items :			

SI No.	Items	Quantity recommended	Remarks
1.	Copper Wire Rod/ Cathode	2697 Kg	With 1% wastage
2.	CRNGO Steel Sheet	22,264 Kg	With 30% wastage
3 & 4	Component	As applied by the firm	Net-to-net basis

R/A may take suitable consequential action accordingly.

41	Case No.:1/43/81-ALC2/2011	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00366/AM12/	RLA File :03/94/040/00405/AM12/	Lic.No/Date:0310646071 03.08.2011	Defer Date:22.05.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 08.05.2012			

42	Case No.:32/37/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00319/AM12/	RLA File :05/23/040/00169/AM12/	Lic.No/Date:0510298788 08.08.2011	Defer Date:22.05.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 22.05.2012			

43	Case No.:31/37/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00318/AM12/	RLA File :05/23/040/00179/AM12/	Lic.No/Date:0510299161 10.08.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

44	Case No.:34/37/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00321/AM12/	RLA File :05/23/040/00180/AM12/	Lic.No/Date:0510299162 10.08.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

45	Case No.:46/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00333/AM12/	RLA File :07/24/040/00179/AM12/	Lic.No/Date:0710081355 10.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above authorization on repeat basis as per AA No. 0710080790 dated 20.7.2011 (case no. 18/23/81-ALC2/2011 , M.No. 1/81 dtd 10.4.2012) and as per written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:- Taking clue from SION C-1788 the norms of above AA is ratified as under:-			
	Export Product : Casing Assembly (Complete Stator 32.3 MW, 10.5 KV) – 01 No. (net weight 33,100 kg)			
	Import Items :			
	SI No.	Items	Quantity recommended	Remarks
	1.	Copper Wire Rod/ Cathode	2697 Kg	With 1% wastage
	2.	CRNGO Steel Sheet	22,264 Kg	With 30% wastage
	3 & 4	Component	As applied by the firm	Net-to-net basis
	R/A may take suitable consequential action accordingly.			

46	Case No.:48/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00335/AM12/	RLA File :07/24/040/00172/AM12/	Lic.No/Date:0710081350 10.08.2011	Defer Date:22.05.2012

Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:-
The norms of above AA is ratified on net to net basis as per condition of GN-4 for Engineering products.
R/A may take suitable consequential action accordingly.

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Case No.:52/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
HQ File :01/81/050/00339/AM12/	RLA File :07/24/040/00181/AM12/	Lic.No/Date:0710081354 10.08.2011	Defer Date:
Decision : NC decided to ratify the norms of above authorization on repeat basis as per AA No. 0710080790 dated 20.7.2011 (case no. 18/23/81-ALC2/2011 , M.No. 1/81 dtd 10.4.2012) and as per written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:- Taking clue from SION C-1788 the norms of above AA is ratified as under:- Export Product : Casing Assembly (Complete Stator 32.3 MW, 10.5 KV) – 01 No. (net weight 33,100 kg) Import Items :			
SI No.	Items	Quantity recommended	Remarks
1.	Copper Wire Rod/ Cathode	2697 Kg	With 1% wastage
2.	CRNGO Steel Sheet	22,264 Kg	With 30% wastage
3 & 4	Component	As applied by the firm	Net-to-net basis
R/A may take suitable consequential action accordingly.			

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Case No.:53/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved																
HQ File :01/81/050/00340/AM12/	RLA File :07/24/040/00173/AM12/	Lic.No/Date:0710081349 10.08.2011	Defer Date:																
Decision : NC decided to ratify the norms of above authorization on repeat basis as per AA No. 0710080790 dated 20.7.2011 (case no. 18/23/81-ALC2/2011 , M.No. 1/81 dtd 10.4.2012) and as per written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:- Taking clue from SION C-1788 the norms of above AA is ratified as under:- Export Product : Casing Assembly (Complete Stator 32.3 MW, 10.5 KV) – 01 No. (net weight 33,100 kg) Import Items : <table><tr><th>SI No.</th><th>Items</th><th>Quantity recommended</th><th>Remarks</th></tr><tr><td>1.</td><td>Copper Wire Rod/ Cathode</td><td>2697 Kg</td><td>With 1% wastage</td></tr><tr><td>2.</td><td>CRNGO Steel Sheet</td><td>22,264 Kg</td><td>With 30% wastage</td></tr><tr><td>3 & 4</td><td>Component</td><td>As applied by the firm</td><td>Net-to-net basis</td></tr></table> R/A may take suitable consequential action accordingly.				SI No.	Items	Quantity recommended	Remarks	1.	Copper Wire Rod/ Cathode	2697 Kg	With 1% wastage	2.	CRNGO Steel Sheet	22,264 Kg	With 30% wastage	3 & 4	Component	As applied by the firm	Net-to-net basis
SI No.	Items	Quantity recommended	Remarks																
1.	Copper Wire Rod/ Cathode	2697 Kg	With 1% wastage																
2.	CRNGO Steel Sheet	22,264 Kg	With 30% wastage																
3 & 4	Component	As applied by the firm	Net-to-net basis																

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Case No.:54/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved												
HQ File :01/81/050/00341/AM12/	RLA File :07/24/040/00180/AM12/	Lic.No/Date:0710081395 10.08.2011	Defer Date:												
Decision : NC decided to ratify the norms of above authorization on repeat basis as per AA No. 0710080790 dated 20.7.2011 (case no. 18/23/81-ALC2/2011 , M.No. 1/81 dtd 10.4.2012) and as per written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:- Taking clue from SION C-1788 the norms of above AA is ratified as under:- Export Product : Casing Assembly (Complete Stator 32.3 MW, 10.5 KV) – 01 No. (net weight 33,100 kg) Import Items : <table><tr><th>Sl No.</th><th>Items</th><th>Quantity recommended</th><th>Remarks</th></tr><tr><td>1.</td><td>Copper Wire Rod/ Cathode</td><td>2697 Kg</td><td>With 1% wastage</td></tr><tr><td>2.</td><td>CRNGO Steel Sheet</td><td>22,264 Kg</td><td>With 30% wastage</td></tr></table>				Sl No.	Items	Quantity recommended	Remarks	1.	Copper Wire Rod/ Cathode	2697 Kg	With 1% wastage	2.	CRNGO Steel Sheet	22,264 Kg	With 30% wastage
Sl No.	Items	Quantity recommended	Remarks												
1.	Copper Wire Rod/ Cathode	2697 Kg	With 1% wastage												
2.	CRNGO Steel Sheet	22,264 Kg	With 30% wastage												

	3 & 4	Component	As applied by the firm	Net-to-net basis	
	R/A may take suitable consequential action accordingly.				

50	Case No.:1/37/81-ALC2/2011	Party Name:ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM12/	RLA File :02/24/040/00081/AM12/	Lic.No/Date:0210163840 12.08.2011	Defer Date:22.05.2012
	Decision :As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 3,5, 11 of SDF export product wise. The case stands deferred and to be re-listed on 22.05.2012.			

51	Case No.:50/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved															
	HQ File :01/81/050/00337/AM12/	RLA File :07/24/040/00161/AM12/	Lic.No/Date:0710081448 12.08.2011	Defer Date:															
	Decision : NC decided to ratify the norms of above authorization on repeat basis as per AA No. 0710080789 dated 20.7.2011 (case no. 19/23/81-ALC2/2011 , M.No. 1/81 dtd 10.4.2012) and as per written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:- Taking clue from SION C-1788 the norms of above AA is ratified as under:- Export Product : Rotor Complete 32.3 MW, 10.5 KV – 01 No. (net weight 15,900 Kg) Import Items : <table><tr><th>Sl. No.</th><th>Itmes</th><th>Quantity recommended</th><th>Remarks</th></tr><tr><td>1.</td><td>Copper Bus Bar</td><td>2687 kg</td><td>With 1% wastage</td></tr><tr><td>4.</td><td>Prepreg NPBE (Insulating Material)</td><td>340 m²</td><td>With ‘nil’ wastage as applied by the firm</td></tr><tr><td>2,3 & 5-7</td><td>Component</td><td>As applied by the firm</td><td>Net-to-net basis</td></tr></table> R/A may take suitable consequential action accordingly.				Sl. No.	Itmes	Quantity recommended	Remarks	1.	Copper Bus Bar	2687 kg	With 1% wastage	4.	Prepreg NPBE (Insulating Material)	340 m²	With ‘nil’ wastage as applied by the firm	2,3 & 5-7	Component	As applied by the firm
Sl. No.	Itmes	Quantity recommended	Remarks																
1.	Copper Bus Bar	2687 kg	With 1% wastage																
4.	Prepreg NPBE (Insulating Material)	340 m²	With ‘nil’ wastage as applied by the firm																
2,3 & 5-7	Component	As applied by the firm	Net-to-net basis																

52	Case No.:55/37/81-ALC2/2011	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved																	
	HQ File :01/81/050/00342/AM12/	RLA File :11/24/040/00023/AM12/	Lic.No/Date:1110025503 17.08.2011	Defer Date:																	
	Decision :NC decided to ratify the norms of above AA as per written comments of DOT vide I.D. No. 15-03/2012-IP dated 20.03.2012 as under;- <table><tr><th rowspan="2">Sl. No.</th><th rowspan="2">Items</th><th colspan="2">Wastage and Quantity allowed</th></tr><tr><th>%age wastage</th><th>Quantity (in Kg)</th></tr><tr><td>1</td><td>Continuous Cast Copper Wire Rod</td><td>1%</td><td>6132.46 KG</td></tr><tr><td>2</td><td>Polyethylene</td><td>2%</td><td>5551.12 KG</td></tr><tr><td>3</td><td>Poly Aluminium coated with Copolymer</td><td>2%</td><td>1452.62 KG</td></tr></table> R/A may take suitable consequential action accordingly.				Sl. No.	Items	Wastage and Quantity allowed		%age wastage	Quantity (in Kg)	1	Continuous Cast Copper Wire Rod	1%	6132.46 KG	2	Polyethylene	2%	5551.12 KG	3	Poly Aluminium coated with Copolymer	2%
Sl. No.	Items	Wastage and Quantity allowed																			
		%age wastage	Quantity (in Kg)																		
1	Continuous Cast Copper Wire Rod	1%	6132.46 KG																		
2	Polyethylene	2%	5551.12 KG																		
3	Poly Aluminium coated with Copolymer	2%	1452.62 KG																		

53	Case No.:2/37/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00289/AM12/	RLA File :09/24/040/00233/AM12/	Lic.No/Date:0910048323 22.08.2011	Defer Date:22.05.2012
	Decision :The case is under examination at DHI. The case stands deferred and to be re-listed on 22.05.2012.			

54	Case No.:4/24/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00216/AM12/	RLA File :03/94/040/00379/AM12/	Lic.No/Date:0310650759 26.08.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.04.2012 as under:			

1. Net weights of 230 Kgs., 380 Kgs., 230 Kgs., 440 Kgs., 1330 Kgs. & 14440 Kgs. may be specified with the quantities of export products at Sl. No. 1, 2, 3, 4, 5 & 6 respectively.
2. Words " 1.1 KV" may be suffixed with the description of export products from Sl. No. 1 to 6..
3. Quantity of import item at Sl. No 1 viz. Aluminium Wire Rod (EC Grade) may be allowed as 1832.7 Kgs. inclusive of 1 % wastage.
4. Quantity of import item at Sl. No 2 viz. Continuous Copper Wire Rod (EC Grade) may be allowed as 9864 Kgs. inclusive of 1 % wastage.
5. Quantities of import item No.3 viz. XLPE Insulating Compound may be allowed as 2556 Kgs. inclusive of 5 % wastage.

R/A may take suitable consequential action accordingly.

55	Case No.:2/30/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00248/AM12/	RLA File :03/95/040/00360/AM12/	Lic.No/Date:0310650977 30.08.2011	Defer Date:22.05.2012
	Decision :NC observed that comments of Deptt. of Atomic Energy is awaited in this case, hence decided to send a reminder to DAE to expedite comments. The case stands deferred and to be re-listed on 22.05.2012.			

56	Case No.:3/30/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00249/AM12/	RLA File :03/95/040/00356/AM12/	Lic.No/Date:0310650984 30.08.2011	Defer Date:22.05.2012
	Decision : NC observed that comments of Deptt. of Atomic Energy is awaited in this case, hence decided to send a reminder to DAE to expedite comments. The case stands deferred and to be re-listed on 22.05.2012.			

57	Case No.:8/30/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM12/	RLA File :05/23/040/00210/AM12/	Lic.No/Date:0510301527 07.09.2011	Defer Date:22.05.2012
	Decision :NC observed that reply of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be re-listed on 22.05.2012.			

58	Case No.:17/30/81-ALC2/2011	Party Name:PURAN SONS ALLOYS PVT. LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00263/AM12/	RLA File :05/24/040/00143/AM12/	Lic.No/Date:0510301605 07.09.2011	Defer Date:22.05.2012
	Decision :NC observed that reply of the firm has not been received despite three reminders, hence decided to reject the case on ground of non submission of reply. The case stands deferred and to be re-listed on 22.05.2012.			

59	Case No.:6/30/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM12/	RLA File :05/23/040/00222/AM12/	Lic.No/Date:0510302467 15.09.2011	Defer Date:22.05.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 08.05.2012.			

60	Case No.:11/30/81-ALC2/2011	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00257/AM12/	RLA File :04/24/040/00174/AM12/	Lic.No/Date:0410128105 15.09.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(39)/2012/TSW(B)/114 dated 02.04.2012 as under			

Sl No.	Items	Quantity recommended	Remarks
6.	Stator Sheet	1 Kg per kg content in the export product	Firm has claimed 'nil' wastage
21.	Special Rubber insulated Copper Cable	1 m per m content in the export product	- Do -
33.	Resin	1 kg per kg content in the export product	- Do -
1-5, 7-	Components	As applied by the firm	Net-to-net basis

	20, 22-32 & 34- 42		as per the condition of GN-4	
	R/A may take suitable consequential action accordingly.			

61	Case No.:9/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00255/AM12/	RLA File :04/24/040/00180/AM12/	Lic.No/Date:0410128367 21.09.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

62	Case No.:10/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00256/AM12/	RLA File :04/24/040/00181/AM12/	Lic.No/Date:0410128368 21.09.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

63	Case No.:12/30/81-ALC2/2011	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Withdraw
	HQ File :01/81/050/00258/AM12/	RLA File :04/24/040/00189/AM12/	Lic.No/Date:0410128352 21.09.2011	Defer Date:
	Decision : NC decided to withdraw the case as the case is already ratified in NC M.No. 44/81 dated 17.01.2012.			

64	Case No.:9/37/81-ALC2/2011	Party Name:TERACOM LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM12/	RLA File :05/24/040/00189/AM12/	Lic.No/Date:0510303637 23.09.2011	Defer Date:22.05.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 22.05.2012.			

65	Case No.:4/30/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00250/AM12/	RLA File :03/94/040/00440/AM12/	Lic.No/Date:0310656190 26.09.2011	Defer Date:22.05.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 22.05.2012.			

66	Case No.:5/43/81-ALC2/2011	Party Name:GUJARAT PLUG-IN DEVICES PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00370/AM12/	RLA File :34/24/040/00118/AM12/	Lic.No/Date:3410031722 27.09.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

67	Case No.:22/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00309/AM12/	RLA File :07/24/040/00243/AM12/	Lic.No/Date:0710082843 28.09.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis and written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:- Taking clue from SION C-1788 the norms of above AA is ratified as under:- Export Product : Casing Assembly (Complete Stator 32.3 MW, 10.5 KV) – 01 No. (net weight 33,100 kg), Rotor Complete 32.3 MW, 10.5 KV – 01 No. (net weight 15,900 Kg), Cover-01No. Import Items :			

Sl. No.	Items	Quantity recommended	Remarks
1.	Copper Wire Rod/ Cathode	2697 Kg	With 1% wastage
2.	CRNGO Steel Sheet	22,264 Kg	With 30% wastage
6	Copper Bus Bar	2687 kg	With 1% wastage
9	Prepreg NPBE (Insulating Material)	340 m ²	With 'nil' wastage as applied by the firm
5	Samicapor	43200 m ²	With 'nil' wastage as applied by the firm
3,4,7,8,10-14	Component	As applied by the firm	Net-to-net basis

R/A may take suitable consequential action accordingly.

Case No.:23/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
HQ File :01/81/050/00310/AM12/	RLA File :07/24/040/00245/AM12/	Lic.No/Date:0710082841 28.09.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA on repeat basis and written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:-
Taking clue from SION C-1788 the norms of above AA is ratified as under:-

Export Product : Casing Assembly (Complete Stator 32.3 MW, 10.5 KV) – 01 No. (net weight 33,100 kg), Rotor Complete 32.3 MW, 10.5 KV – 01 No. (net weight 15,900 Kg), Cover-01No.

Import Items :

Sl. No.	Itmes	Quantity recommended	Remarks
1.	Copper Wire Rod/ Cathode	2697 Kg	With 1% wastage
2.	CRNGO Steel Sheet	22,264 Kg	With 30% wastage
6	Copper Bus Bar	2687 kg	With 1% wastage
9	Prepreg NPBE (Insulating Material)	340 m ²	With 'nil' wastage as applied by the firm
5	Samicapor	43200 m ²	With 'nil' wastage as applied by the firm
3,4,7,8,10-14	Component	As applied by the firm	Net-to-net basis

R/A may take suitable consequential action accordingly.

Case No.:24/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
HQ File :01/81/050/00311/AM12/	RLA File :07/24/040/00244/AM12/	Lic.No/Date:0710082844 28.09.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA on repeat basis and written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:-
Taking clue from SION C-1788 the norms of above AA is ratified as under:-

Export Product : Casing Assembly (Complete Stator 32.3 MW, 10.5 KV) – 01 No. (net weight 33,100 kg), Rotor Complete 32.3 MW, 10.5 KV – 01 No. (net weight 15,900 Kg), Cover-01No.

Import Items :

Sl. No.	Itmes	Quantity recommended	Remarks
1.	Copper Wire Rod/ Cathode	2697 Kg	With 1% wastage
2.	CRNGO Steel Sheet	22,264 Kg	With 30% wastage
6	Copper Bus Bar	2687 kg	With 1% wastage
9	Prepreg NPBE (Insulating Material)	340 m ²	With 'nil' wastage as applied by the firm
5	Samicapor	43200 m ²	With 'nil' wastage as applied by the firm
3,4,7,8,10-14	Component	As applied by the firm	Net-to-net basis

R/A may take suitable consequential action accordingly.

70	Case No.:25/37/81-ALC2/2011	Party Name:DEEPAK PRABHU MR.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00312/AM12/	RLA File :07/21/040/00465/AM12/	Lic.No/Date:0710082842 28.09.2011	Defer Date:22.05.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 22.05.2012.			

71	Case No.:19/24/85-ALC3/2011	Party Name:RAJGURU ENTERPRISES PVT.LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/85/050/00141/AM12/	RLA File :03/95/040/00509/AM12/	Lic.No/Date:0310657016 29.09.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 22.05.2012			

72	Case No.:10/35/81-ALC2/2011	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00287/AM12/	RLA File :03/94/040/00571/AM12/	Lic.No/Date:0310657198 30.09.2011	Defer Date:22.05.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 22.05.2012.			

73	Case No.:20/30/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM12/	RLA File :03/95/040/00534/AM12/	Lic.No/Date:0310657592 03.10.2011	Defer Date:22.05.2012
	Decision : NC observed that reply submitted by the firm is not complete hence decided to send a reminder to firm to submit complete reply as required by DIPP as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be relisted on 22.05.2012.			

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Case No.:7/37/81-ALC2/2011	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed	
HQ File :01/81/050/00294/AM12/	RLA File :11/24/040/00029/AM12/	Lic.No/Date:1110025852 04.10.2011	Defer Date:22.05.2012	
Decision : NC decided to ratify the norms of above AA as per written comments of DOT vide I.D.. No. 15-02/2012-IP dated 29.02.2012 as under:-				
74	Sl. No.	Items	Wastage and Quantity allowed	
			%age wastage	Quantity (in Kg)
	1	Continuous Cast Copper Wire Rod	1%	119986.08 KG
	2	Polyethylene *	2%	59142.31 KG
*HDPE = 30103.48 kg + * LDPE= 29038.83 Kg ----- 59142.31 Kg				
R/A may take suitable consequential action accordingly.				

75	Case No.:3/43/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00368/AM12/	RLA File :04/24/040/00206/AM12/	Lic.No/Date:0410128908 04.10.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

76	Case No.:22/30/81-ALC2/2011	Party Name:B.G.SHIRKE CONSTRUCTION TECHNOLOGY LTD.	Meet No/Date:1/81-ALC2/2012	Status:Deferred and Re-
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		10.04.2012	indexed
HQ File :01/81/050/00268/AM12/	RLA File :31/83/040/00129/AM12/	Lic.No/Date:3110050843 05.10.2011	Defer Date:22.05.2012
Decision :NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 22.05.2012.			

77	Case No.:5/35/81-ALC2/2011	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00282/AM12/	RLA File :03/95/040/00390/AM12/	Lic.No/Date:0310658181 05.10.2011	Defer Date:22.05.2012
	Decision :NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(15)/2011-TW dated 13.03.2012 as under:-			
	<u>Export Item</u>			
	Sl No.	Description	Quantity	
	1.	Cold Rolled Stainless steel Strips/sheets/Coils, Thickness 0.01 mm to 1.30 mm, Maximum Width 240 mm, Grade 316L	20466 Kg	
	<u>Import Item</u>			
	Sl. No.	Description	Quantity applied for	Quantity Recommended
	1	Cold Rolled Stainless Steel coil Thickness 1.6 mm to 3.0 mm, Minimum Width 600 mm, Grade 316L	22000 Kg	20875 Kg @1.02 Kg/ Kg of Exports
	R/A may take suitable consequential action accordingly.			

78	Case No.:5/37/81-ALC2/2011	Party Name:SHRI NAVKAR METALS LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00292/AM12/	RLA File :08/24/040/00144/AM12/	Lic.No/Date:0810104388 05.10.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.04.2012 as under:- 1. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 101055 Kgs. inclusive of a wastage of 18 % after 1/3 rd recovery. R/A may take suitable consequential action accordingly.			

79	Case No.:39/37/81-ALC2/2011	Party Name:SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM12/	RLA File :07/24/040/00248/AM12/	Lic.No/Date:0710083151 12.10.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

80	Case No.:37/43/81-ALC2/2011	Party Name:TUF METALLURGICAL PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00402/AM12/	RLA File :05/24/040/00221/AM12/	Lic.No/Date:0510304985 12.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(2)/2012-TW dated 07.03.2012 as under:-			
	<u>Export Item</u>			
	Sl No.	Description	Quantity	
	1.	Ferro Silico Calcium Cored Wire containing Ferro Silico Calcium 113.090 MT & CRCA Steel Strips 86.910 MT	200.00 MT	
	<u>Import Item</u>			

Sl. No.	Description	Quantity	Remarks
1	Ferro-Silico-Calcium Alloy powder (containing Ca:28-33%, Si:57-65%, Fe:4% min and Al, Ti, P & S : traces)	113.090 MT	Net to net quantity allowed
2.	CRCA Steel Strips	86.910 MT	Net to net allowed

The above norms is fixed after taking clue from SION C-1732

R/A may take suitable consequential action accordingly.

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Case No.:3/37/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved									
HQ File :01/81/050/00290/AM12/	RLA File :05/23/040/00248/AM12/	Lic.No/Date:0510305103 13.10.2011	Defer Date:									
Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(32)/2012/TSW(B)/119 dated 02.04.2012 as under:- Export Product : 1. Fused Cutout 33 KV, 100 A 3,000 Nos. 2. Metal Oxide Surge Arrestor 33 KV 2,960 Nos. 3. 33 KV Load Break Switch 400 A 80 Nos. 4. Pole Mounted Fuse 0.4 KV-125 A 500 Nos. 5. Pole Mounted Fuse 0.4 KV, 400 A 1,760 Nos. Import Items : <table><tr><th>Sl. No.</th><th>Items</th><th>Quantity recommended</th></tr><tr><td>1-13</td><td>Components</td><td>Net-to-net as per condition of GN4</td></tr><tr><td>14</td><td>Copper Strips</td><td>1.01 kg per kg content in the export product</td></tr></table> Quantity of copper strips being imported by the applicant will be accounted for in export product No. 4 & 5 as per above norms. R/A may take suitable consequential action accordingly.				Sl. No.	Items	Quantity recommended	1-13	Components	Net-to-net as per condition of GN4	14	Copper Strips	1.01 kg per kg content in the export product
Sl. No.	Items	Quantity recommended										
1-13	Components	Net-to-net as per condition of GN4										
14	Copper Strips	1.01 kg per kg content in the export product										

82	Case No.:2/43/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00367/AM12/	RLA File :03/94/040/00624/AM12/	Lic.No/Date:0310659501 13.10.2011	Defer Date:22.05.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 22.05.2012.			

83	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

84	Case No.:6/37/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM12/	RLA File :05/23/040/00196/AM12/	Lic.No/Date:0510305232 14.10.2011	Defer Date:22.05.2012
	Decision :The case is under examination at DHI. The case stands deferred and to be re-listed on 22.05.2012.			

85	Case No.:15/37/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00302/AM12/	RLA File :05/23/040/00199/AM12/	Lic.No/Date:0510305231 14.10.2011	Defer Date:22.05.2012
	Decision : NC observed that similar case is being considered in NC-I and decided to take similar action in this case also. The case stands deferred and to be re-listed on 22.05.2012.			

			Meet No/Date:1/81-ALC2/2012	Status:Deferred and Re-
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86	Case No.:26/37/81-ALC2/2011	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	10.04.2012	indexed
	HQ File :01/81/050/00313/AM12/	RLA File :05/24/040/00213/AM12/	Lic.No/Date:0510305247 14.10.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

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Case No.:28/37/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
HQ File :01/81/050/00315/AM12/	RLA File :31/83/040/00152/AM12/	Lic.No/Date:3110051005 14.10.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(16)/2011-TW dated 19.03.2012 as under:-

Export Item :

Sl No.	Description	Quantity
1.	CRGO Silicon Electrical Steel Slit Coils, Maximum width 300mm	20000 Kgs

Import Item :

Sl. No.	Description	Quantity Applied	Quantity Recommended
1	CRGO Electrical Steel Sheets in Coils width 600mm and above	20400 Kg	20300 Kg. @ 1.015kg/kg of exports

R/A may take suitable consequential action accordingly.

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Case No.:40/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
HQ File :01/81/050/00327/AM12/	RLA File :07/24/040/00267/AM12/	Lic.No/Date:0710083392 20.10.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA on repeat basis and written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:- Taking clue from SION C-1788 the norms of above AA is ratified as under:-			
Export Product : Casing Assembly (Complete Stator 32.3 MW, 10.5 KV) – 01 No. (net weight 33,100 kg), Rotor Complete 32.3 MW, 10.5 KV – 01 No. (net weight 15,900 Kg), Cover-01No.			
Import Items :			
Sl. No.	Itmes	Quantity recommended	Remarks
1.	Copper Wire Rod/ Cathode	2697 Kg	With 1% wastage
2.	CRNGO Steel Sheet	22,264 Kg	With 30% wastage
6	Copper Bus Bar	2687 kg	With 1% wastage
9	Prepreg NPBE (Insulating Material)	340 m ²	With 'nil' wastage as applied by the firm
5	Samicapor	43200 m ²	With 'nil' wastage as applied by the firm
3,4,7,8,10-14	Component	As applied by the firm	Net-to-net basis
R/A may take suitable consequential action accordingly.			

89	Case No.:41/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00328/AM12/	RLA File :07/24/040/00268/AM12/	Lic.No/Date:0710083393 20.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis and written comments of DHI vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:- Taking clue from SION C-1788 the norms of above AA is ratified as under:-			
	Export Product : Casing Assembly (Complete Stator 32.3 MW, 10.5 KV) – 01 No. (net weight 33,100 kg), Rotor Complete 32.3 MW, 10.5 KV – 01 No. (net weight 15,900 Kg), Cover-01No.			

Import Items :

Sl. No.	Itmes	Quantity recommended	Remarks
1.	Copper Wire Rod/ Cathode	2697 Kg	With 1% wastage
2.	CRNGO Steel Sheet	22,264 Kg	With 30% wastage
6	Copper Bus Bar	2687 kg	With 1% wastage
9	Prepreg NPBE (Insulating Material)	340 m ²	With 'nil' wastage as applied by the firm
5	Samicapor	43200 m ²	With 'nil' wastage as applied by the firm
3,4,7,8,10-14	Component	As applied by the firm	Net-to-net basis

R/A may take suitable consequential action accordingly.

90	Case No.:38/43/81-ALC2/2011	Party Name:ALA INDUSTRIAL CORPORATION	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00403/AM12/	RLA File :03/94/040/00651/AM12/	Lic.No/Date:0310661017 20.10.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

91	Case No.:41/43/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00406/AM12/	RLA File :25/24/040/00013/AM12/	Lic.No/Date:2510003400 20.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 3(38)/2012/TSW(B)/113 dated 02.04.2012 as under:- 1. Import item at S.No. 1-4, 8-10,&15 : Net to net basis with accountability clause 2. Import item at S.No. 5-7, 11-14: As applied by the firm inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

92	Case No.:19/43/81-ALC2/2011	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00384/AM12/	RLA File :09/24/040/00203/AM12/	Lic.No/Date:0910049449 25.10.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

93	Case No.:36/43/81-ALC2/2011	Party Name:ITW INDIA LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00401/AM12/	RLA File :09/24/040/00316/AM12/	Lic.No/Date:0910049469 25.10.2011	Defer Date:22.05.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 22.05.2012.			

94	Case No.:45/43/81-ALC2/2011	Party Name:AUREATE INDIA,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00410/AM12/	RLA File :07/24/040/00257/AM12/	Lic.No/Date:0710083609 28.10.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

95	Case No.:29/37/81-ALC2/2011	Party Name:AUREATE INDIA,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00316/AM12/	RLA File :07/24/040/00299/AM12/	Lic.No/Date:0710083634 31.10.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

96	Case No.:35/37/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:1/81-ALC2/2012	Status:Deferred and Re-
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		10.04.2012	indexed
HQ File :01/81/050/00322/AM12/	RLA File :31/24/040/00002/AM12/	Lic.No/Date:3110051243 31.10.2011	Defer Date:22.05.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

97	Case No.:36/37/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00323/AM12/	RLA File :31/83/040/00034/AM12/	Lic.No/Date:3110051242 31.10.2011	Defer Date:22.05.2012
Decision : NC observed that comments of MOS is awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 22.05.2012.				

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Case No.:35/43/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
HQ File :01/81/050/00400/AM12/	RLA File :06/24/040/00036/AM12/	Lic.No/Date:0610024399 01.11.2011	Defer Date:

Decision :NC decided to ratify the norms of above authorization as per written comments of DHI vide U.O. No. 3(21)/2012/TSW(B)/93 dated 14.03.2012 as under:-

Export Product :

Sl No.	Description	Quantity
1.	3-Phase 630 KVA Dry Type Transformer (Copper Wound, Air Cool)	6
2.	3-Phase 2000 KVA Dry Type Transformer (Copper Wound, Air Cool)	2
3.	3-Phase 160 KVA Dry Type Transformer (Copper Wound, Air Cool)	1
4.	3-Phase 2000 KVA Dry Type Transformer (Copper Wound, Air Cool)	2
5.	3-Phase 800 KVA Dry Type Transformer (Copper Wound, Air Cool)	7

Import Items :

Sl No.	Description	Quantity recommended
1.	CRGO Steel Sheet	1.07 kg per kg content in the Export Product
2.	Copper Wire Rod	1.01 kg per kg content in the Export Product

Absolute quantity of inputs proposed to be imported will be accounted for by the firm as per the norm indicated above.

R/A may take suitable consequential action accordingly.

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Case No.:4/35/81-ALC2/2011	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved		
HQ File :01/81/050/00281/AM12/	RLA File :03/95/040/00604/AM12/	Lic.No/Date:0310663033 02.11.2011	Defer Date:		
Decision : NC decided to ratify the norms of above authorization as per written comments of MOS vide U.O. No. 2(15)/2011/TW dated 13.03.2012 as under:- <u>Export/ Import Items :</u>					
Sl. No.	Description of Export Items	Quantity of Exports	Description of Import Items	Import quantity applied for	Import Quantity Recommended
1.	Cold Rolled stainless steel Strips/Sheets/ Coils, Thickness 0.001mm to	27907 Kg	Cold Rolled Stainless Steel coils, Thickness 0.75 mm to	30000 Kg	28465 Kg @1.02Kg/Kg of Exports

	0.49mm, Maximum Width 240mm, Grade 304L,		4.00mm, Minimum Width 600mm, Grade 304L		
2.	Cold Rolled stainless Strips/Sheets/ Coils, Thickness 0.001mm to 0.49mm, Maximum Width 240 mm, Grade 316L	18605 Kg	Cold Rolled Stainless Steel coils, Thickness 0.75 mm to 4.00 mm, Minimum Width 600 mm, Grade 316L	20000 Kg	18977 Kg @1.02Kg/Kg of Exports

R/A may take suitable consequential action accordingly.

100	Case No.:30/37/81-ALC2/2011	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00317/AM12/	RLA File :07/24/040/00294/AM12/	Lic.No/Date:0710083787 08.11.2011	Defer Date:22.05.2012
	Decision :NC decided to ratify the norms of above authorization as per written comments of DHI vide U.O. No. 3 (86)/2009/TSW(B) /127 dated 4.4.2012 as under:- The norms of above AA is ratified as per SION C-1788. R/A may take suitable consequential action accordingly.			

101	Case No.:38/37/81-ALC2/2011	Party Name:TRAFOMECA INDIA MAGNETICS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00325/AM12/	RLA File :07/24/040/00258/AM12/	Lic.No/Date:0710083779 08.11.2011	Defer Date:22.05.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(41)/2012/TSW(B)/118 dated 02.04.2012 as under:- (i) Brief specification of export product and their quantity in numbers. End use of export product may also be given. (ii) Brief technical write up of imported items like Block Core, C-Core Drawing and GPO 3 etc. (iii) Justification for CRNGO Laminations required for the manufacture of export product along with BIS Code for the product. (iv) Sl. No. 11 of SDL for each export product separately The case stands deferred and to be re-listed on 22.05.2012.			

102	Case No.:23/43/81-ALC2/2011	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00388/AM12/	RLA File :03/94/040/00596/AM12/	Lic.No/Date:0310664401 11.11.2011	Defer Date:22.05.2012
	Decision : NC decided to ratify the norms of above authorization as per written comments of DIPP vide U.O dated 23.04.2012 as under:- 1. Net weight of export product may be specified as 10879 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as 11439 Kgs. inclusive of 9.8% wastage after taking 48 % recovery from scrap. 3. Quantities of import items from Sl. Nos. 2 to 5 may be allowed within 4 % of FOB value of exports. 4. Import item at Sl. No. 6 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

103	Case No.:12/43/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00377/AM12/	RLA File :03/94/040/00505/AM12/	Lic.No/Date:0310664666 14.11.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			

104	Case No.:17/37/81-ALC2/2011	Party Name:UNITED INDUSTRIES	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00304/AM12/	RLA File :03/95/040/00602/AM12/	Lic.No/Date:0310665001 15.11.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			
105	Case No.:10/43/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM12/	RLA File :03/94/040/00282/AM12/	Lic.No/Date:0310665350 16.11.2011	Defer Date:22.05.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 22.05.2012.			
106	Case No.:29/43/81-ALC2/2011	Party Name:JUPITER INTERNATIONAL LTD.,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00394/AM12/	RLA File :02/24/040/00140/AM12/	Lic.No/Date:0210169670 25.11.2011	Defer Date:22.05.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be re-listed on 22.05.2012.			
107	Case No.:6/43/81-ALC2/2011	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00371/AM12/	RLA File :03/94/040/00762/AM12/	Lic.No/Date:0310667857 29.11.2011	Defer Date:22.05.2012
	Decision : NC decided to send a letter to firm to submit following information :- 1. Information in respect of item at Sl. No. 5 of Standard Deficiency Format. 2. Quantities of export and import items in Nos. also in addition to their weights The case stands deferred and to be relisted on 22.05.2012.			
108	Case No.:28/43/81-ALC2/2011	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00393/AM12/	RLA File :02/24/040/00147/AM12/	Lic.No/Date:0210169798 29.11.2011	Defer Date:
	Decision : The written comments of MNRE vide U.O. No. 30/46/2011-12/NSM dated 02.04.2012 have been received . The Committee decided to ratify the norms as under:- The wastage is limited to maximum of 2%. However, the quantity would be on net to net basis in respect of the items where the firm has not claimed any wastage. R/A may take suitable consequential action accordingly.			
109	Case No.:22/43/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM12/	RLA File :05/23/040/00330/AM12/	Lic.No/Date:0510309970 01.12.2011	Defer Date:22.05.2012
	Decision : NC observed that comments of MOS is awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 22.05.2012.			
110	Case No.:42/43/81-ALC2/2011	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00407/AM12/	RLA File :02/24/040/00143/AM12/	Lic.No/Date:0210170109 01.12.2011	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			
111	Case No.:30/43/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00395/AM12/	RLA File :05/23/040/00321/AM12/	Lic.No/Date:0510310197 02.12.2011	Defer Date:22.05.2012
	Decision : : NC observed that similar case is being considered in NC-I and decided to take similar action in this case also. The case stands deferred and to be re-listed on 22.05.2012.			

112	Case No.:33/43/81-ALC2/2011	Party Name:THE WIPE HOTWIRE INDIA THERMAL EQUIPMENTS PVT.LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00398/AM12/	RLA File :13/24/040/00019/AM12/	Lic.No/Date:1310037858 02.12.2011	Defer Date:22.05.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 22.05.2012.			
113	Case No.:39/43/81-ALC2/2011	Party Name:THE WIPE HOTWIRE INDIA THERMAL EQUIPMENTS PVT.LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00404/AM12/	RLA File :13/24/040/00020/AM12/	Lic.No/Date:1310037857 02.12.2011	Defer Date:22.05.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 22.05.2012.			
114	Case No.:7/43/81-ALC2/2011	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00372/AM12/	RLA File :03/94/040/00744/AM12/	Lic.No/Date:0310668835 05.12.2011	Defer Date:22.05.2012
	Decision : : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			
115	Case No.:13/43/81-ALC2/2011	Party Name:USHA MARTIN LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00378/AM12/	RLA File :02/24/040/00129/AM12/	Lic.No/Date:0210170338 08.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.04.2012 as under:- 1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 1456 MT inclusive 4 % wastage after taking clue from SION C-371. 2. Quantity of import item a Sl. No. 2 may be allowed as applied for i.e. 2.8 MT after taking clue from SION C-371. R/A may take suitable consequential action accordingly.			
116	Case No.:15/43/81-ALC2/2011	Party Name:USHA MARTIN LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00380/AM12/	RLA File :02/24/040/00130/AM12/	Lic.No/Date:0210170344 08.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.04.2012 as under:- 1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 624 MT inclusive 4 % wastage after taking clue from SION C-371. 2. Quantities of import items at Sl. No. 2 & 3 put together may be allowed within 2 % of FOB value of exports. R/A may take suitable consequential action accordingly.			
117	Case No.:16/43/81-ALC2/2011	Party Name:USHA MARTIN LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00381/AM12/	RLA File :02/24/040/00145/AM12/	Lic.No/Date:0210170350 08.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.04.2012 as under:- 1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1248 MT inclusive 4 % wastage after taking clue from SION C-371. 2. Quantities of import items at Sl. No. 2 & 3 put together may be allowed within 2 % of FOB value of exports. R/A may take suitable consequential action accordingly.			
118	Case No.:18/43/81-ALC2/2011	Party Name:USHA MARTIN LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00383/AM12/	RLA File :02/24/040/00144/AM12/	Lic.No/Date:0210170348 08.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.04.2012 as under:- 1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 782.05 MT inclusive 4 % wastage after taking clue from SION C-371. 2. Quantities of import items at Sl. No. 2 & 4 put together may be allowed within 2 % of FOB value of exports. 3. Quantity of import item at Sl. No. 3 may be allowed as applied for on net to net basis. R/A may take suitable consequential action accordingly.			

119	Case No.:17/43/81-ALC2/2011	Party Name:USHA MARTIN LIMITED,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00382/AM12/	RLA File :02/24/040/00165/AM12/	Lic.No/Date:0210170725 13.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.04.2012 as under:- - Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 956.8 MT inclusive 4 % wastage after taking clue from SION C-371. - Quantity of import item at Sl. No.2 may be allowed as 63 MT inclusive of 5 % wastage. - Quantities of import items at Sl. No. 3 & 4 put together may be allowed within 2 % of FOB value of exports. R/A may take suitable consequential action accordingly.			
120	Case No.:21/43/81-ALC2/2011	Party Name:GPT STEEL INDUSTRIES LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00386/AM12/	RLA File :08/24/040/00064/AM12/	Lic.No/Date:0810106527 13.12.2011	Defer Date:22.05.2012
	Decision : NC decided to send a reminder to firm to submit following information as required by MOS vide U.O. No. 2(3)/2012-TW dated 30.3.2012 as under :- - Thickness-wise break-up of the quantity of exports i.e. 1000 M.T. Tin Plate - Tin coating (in grams/m²) to be applied on the TMBP. The case stands deferred and to be re-listed on 22.05.2012.			
121	Case No.:25/43/81-ALC2/2011	Party Name:UM CABLES LTD.,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00390/AM12/	RLA File :03/95/040/00773/AM12/	Lic.No/Date:0310673392 29.12.2011	Defer Date:22.05.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be re-listed on 22.05.2012.			
122	Case No.:11/1/81-ALC2/2012	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Case Added
	HQ File :01/81/050/00540/AM12/	RLA File :35/24/040/00031/AM12/	Lic.No/Date:3510036938 30.12.2011	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 22.05.2012			
123	Case No.:2/44/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00415/AM12/	RLA File :03/95/040/00837/AM12/	Lic.No/Date:0310675475 09.01.2012	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			
124	Case No.:3/44/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00416/AM12/	RLA File :03/95/040/00836/AM12/	Lic.No/Date:0310675490 09.01.2012	Defer Date:22.05.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.05.2012.			
125	Case No.:17/1/81-ALC2/2012	Party Name:CHANDA STEEL WORKS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00546/AM12/	RLA File :05/23/040/00381/AM12/	Lic.No/Date:0510314082 10.01.2012	Defer Date:22.05.2012
	Decision : NC decided to send a letter to firm to submit following information as required by DIPP vide U.O. dated 23.04.2011 as under:- - Information in respect of item at Sl. No. 5 of Standard Deficiency Format. - Quantities of export and import items in Nos. also in addition to their weights. The case stands deferred and to be re-listed on 22.05.2012.			
126	Case No.:4/1/81-ALC2/2012	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed

	HQ File :01/81/050/00533/AM12/	RLA File :32/24/040/00055/AM12/	Lic.No/Date:3210052700 02.02.2012	Defer Date:22.05.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 22.05.2012.			
127	Case No.:8/1/81-ALC2/2012	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00537/AM12/	RLA File :03/95/040/00855/AM12/	Lic.No/Date:0310681299 10.02.2012	Defer Date:22.05.2012
	Decision : NC observed that application of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be re-listed on 22.05.2012.			
128	Case No.:18/1/81-ALC2/2012	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00547/AM12/	RLA File :05/24/040/00406/AM12/	Lic.No/Date:0510317277 10.02.2012	Defer Date:22.05.2012
	Decision : NC observed that application of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be re-listed on 22.05.2012.			
129	Case No.:12/1/81-ALC2/2012	Party Name:SAGE METALS LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00541/AM12/	RLA File :05/24/040/00401/AM12/	Lic.No/Date:0510317521 13.02.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.04.2012 as under:- - Words "containing M.S.Pipes: 300 MT. M.S. Screws: 60 MT., Steel Gland Rings : 15 MT and M.S. Sheet: 200 MT " may be suffixed with the description of export product. - Word" relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 330000 Kgs. inclusive of 10 % wastage after taking clue from SION C-203. - Quantities of import items at Sl. No. 2 & 3 may be allowed on net to net basis. - Word" relevant" may be prefixed with the description of import item at Sl. No.4 and its quantity may be allowed as 230000 Kgs. inclusive of 15 % wastage after taking clue from SION C-203 R/A may take suitable consequential action accordingly.			
130	Case No.:13/1/81-ALC2/2012	Party Name:WORLDFA EXPORTS PVT. LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00542/AM12/	RLA File :05/24/040/00414/AM12/	Lic.No/Date:0510317704 14.02.2012	Defer Date:22.05.2012
	Decision : NC decided to send a letter to firm to submit requisite information as required by DIPP vide U.O. dated 23.04.2012 as under:- - Information in respect of item at Sl. No. 5 of Standard Deficiency Format. - Quantities of export and import items in Nos. also in addition to their weights. The case stands deferred and to be re-listed on 22.05.2012.			
131	Case No.:9/1/81-ALC2/2012	Party Name:MAGPIE INTERNATIONAL LTD ,(FORMERLY KNOWN AS	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00538/AM12/	RLA File :05/24/040/00417/AM12/	Lic.No/Date:0510317784 15.02.2012	Defer Date:22.05.2012
	Decision : NC decided to send a letter to firm to submit requisite information as required by DIPP vide U.O. dated 23.04.2012 as under:- - Information in respect of item at Sl. No. 5 of Standard Deficiency Format. - Quantities of export and import items in Nos. also in addition to their weights. The case stands deferred and to be re-listed on 22.05.2012.			
132	Case No.:15/1/81-ALC2/2012	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00544/AM12/	RLA File :09/24/040/00487/AM12/	Lic.No/Date:0910051297 15.02.2012	Defer Date:22.05.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 22.05.2012.			
133	Case No.:20/1/81-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00549/AM12/	RLA File :05/24/040/00397/AM12/	Lic.No/Date:0510317910 15.02.2012	Defer Date:22.05.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands			

deferred and to be relisted on 22.05.2012

134	Case No.: 10/1/81-ALC2/2012	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00539/AM12/	RLA File :13/24/040/00044/AM12/	Lic.No/Date:1310038798 16.02.2012	Defer Date:22.05.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 22.05.2012			

135	Case No.: 14/1/81-ALC2/2012	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00543/AM12/	RLA File :09/24/040/00436/AM12/	Lic.No/Date:0910051342 17.02.2012	Defer Date:22.05.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 22.05.2012.			

136	Case No.: 16/1/81-ALC2/2012	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00545/AM12/	RLA File :05/23/040/00458/AM12/	Lic.No/Date:0510318235 21.02.2012	Defer Date:22.05.2012
	Decision : NC decided to send a letter to firm to submit requisite information as required by DIPP vide U.O. dated 23.04.2012 as under;- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 22.05.2012.			

137	Case No.: 1/1/81-ALC2/2012	Party Name:PRITHVI METALS PVT LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00530/AM12/	RLA File :07/24/040/00421/AM12/	Lic.No/Date:0710086536 23.02.2012	Defer Date:22.05.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 22.05.2012			

138	Case No.: 2/1/81-ALC2/2012	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00531/AM12/	RLA File :05/23/040/00465/AM12/	Lic.No/Date:0510318472 23.02.2012	Defer Date:22.05.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 22.05.2012			

139	Case No.: 19/1/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00548/AM12/	RLA File :10/24/040/00069/AM12/	Lic.No/Date:1010048421 23.02.2012	Defer Date:22.05.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 22.05.2012			

140	Case No.: 3/1/81-ALC2/2012	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00532/AM12/	RLA File :03/94/040/01046/AM12/	Lic.No/Date:0310684387 01.03.2012	Defer Date:22.05.2012
	Decision : NC decided to send a letter to firm to submit requisite information as required by DIPP vide U.O. dated 23.04.2012 as under;- 1. Information in respect of item at Sl. No. 5 of Standard Deficiency Format. 2. Quantities of export and import items in Nos. also in addition to their weights. The case stands deferred and to be relisted on 22.05.2012.			

141	Case No.:6/1/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00535/AM12/	RLA File :07/24/040/00502/AM12/	Lic.No/Date:0710086932 12.03.2012	Defer Date:22.05.2012
	Decision :NC observed that application of the firm has been sent to C&PC and comments awaited from them. Hence NC decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 22.05.2012			

142	Case No.:7/1/81-ALC2/2012	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00536/AM12/	RLA File :05/24/040/00443/AM12/	Lic.No/Date:0510319832 12.03.2012	Defer Date:22.05.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 22.05.2012			

143	Case No.:5/1/81-ALC2/2012	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00534/AM12/	RLA File :05/24/040/00445/AM12/	Lic.No/Date:0510320088 14.03.2012	Defer Date:22.05.2012
	Decision : NC decided to send a letter to firm to submit requisite information as required by DIPP vide U.O. dated 23.04.2012 as under;- 1. Information in respect of items at Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. 2. Confirmation about the quantity of export item at Sl. No 3 i.e. whether 10, 50, 000 Nos. or 1,05,000 Nos. The case stands deferred and to be relisted on 22.05.2012			

144	Case No.:21/1/81-ALC2/2012	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:1/81-ALC2/2012 10.04.2012	Status:Approved
	HQ File :01/81/050/00550/AM12/	RLA File :03/95/040/01082/AM12/	Lic.No/Date:0310688783 30.03.2012	Defer Date:
	Decision :NC decided to ratify the norms of above advance authorization on repeat basis as under:- 1. Quantity of import is allowed 12120 kg i.e as applied by the firm with 1% wastage. R/A may take suitable consequential action accordingly.			

Offline cases 10.04.2012

Sl. No 1

CASE NO. AR- 59	M/s. PSL Limited, Mumbai
Meeting No. 01/81	F.No.01/81/050/020/AM09/DES-II
Dated:10.04.2012	Advance Licence No. 0310487951 dated 26.09.2008
	RLA's F.No.03/95/040/0545/AM09

Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 22.05.2012

Sl No. 2

CASE NO. AR- 126	M/s. High Energy Batteries (India) Ltd.
Meeting No. 01/81	F.No.01/81/050/246/AM09/DES-II
Dated:10.04.2012	Advance Licence No. 0410096445 dtd 12.06.2008

Decision :The above case is already discussed in NC M.No. 54/81 dtd 09.04.2012. Hence NC decided to withdraw the above case.

Sl No. 3

CASE NO. AR- 01	M/s. Mercury Industries Ltd.
Meeting No. 01/81	F.No.01/81/050/202/AM12/DES-II
Dated:10.04.2012	Advance Licence No. 0610022807 dtd 12.07.2011

Decision : NC decided to forward the representation of the firm to MOS for examination. The case stands deferred and to be relisted on 22.05.2012

SI No. 4

CASE NO. AR- 02	M/s. Viown met Tube (pvt.) Ltd.
Meeting No. 01/81	F.No. 1/81/50/260/AM12/DES-II
Dated:10.04.2012	Advance Licence No. 0510301256 dtd 5.9.2011

Decision :NC decided to send a letter to firm to appear before NC for personal hearing. The case stands deferred and to be relisted on 08.05.2012

PART – C – DEFERRED

SI No. 1

CASE NO. C- 16	M/s Hindustan Platinum Pvt. Ltd
Meeting No. 01/81	F.No.01/81/162/87/AM12/DES-II (pt.)
Dated:10.04.2012	Request for modification of SION C-1188,1206,1207,1208,1209,1314,1702, and 1971 by M/s Hindustan Platinum Pvt. Ltd.

Decision :NC observed that comments of MSME has been received in this case. NC decided to defer the case for next NC to be held on 22.05.2012.

SI No. 2

CASE NO. C-10	M/s. Paramount Cables
Meeting No. 01/81	F.No.01/81/162/418/AM12/DES-II
Dated:10.04.2012	Modification of SION C-1392

Decision :NC observed that reply from EEPC has been received in this case and forwarded to DIPP for examination. The case stands deferred and to be relisted on 22.05.2012

S. No. 3

CASE NO. C- 29	M/s. Dolphin Die Cast (P) Ltd., Bangalore
Meeting No. 01/81	F.No.01/81/162/153/AM11/DES-II
Dated:10.04.2012	Modification in Sion

Decision : NC observed that reply of the firm has not been received despite several reminders. Hence NC decided to reject the request of firm on ground of non submission of reply.

S.No. 4

CASE NO. C- 22	M/s. Nile Ltd.
Meeting No. 01/81	F.No.01/81/162/751/AM11/DES-II
Dated:10.04.2012	Modification of SION C-1195

Decision :NC observed that reply of M/o Mines is still awaited in this case hence Committee decided to send a reminder to M/o Mines to expedite comments. The case stands deferred and to be relisted on 22.05.2012

Supplementary Agenda

SI No.5

CASE No. AR-121	M/s. Nexus Electro Steel Limited, Chennai
Meeting No. 01/81	F.No. 01/81/50/507/AM'11/DES-II
Dated:10.04.2012	Advance Licence No. 0410123241 dated 29.12.2010.
	RLA's F.No.04/24/40/253/AM'11

Decision: The MD of firm appeared for the Personal Hearing. NC has asked the firm to give bifurcation of import item against which what width has been exported. NC will take a view thereafter. The case stands deferred a